

I am sure, this clearly establishes our deep desire and urge to get to the bottom of it and really find out what the problem was and to try and certainly rectify any mistakes, if any, but certainly study the report in full details, take the advice of the experts in and outside the Railway Ministry, take the advice of the National Transportation Safety Board before pontificating on it or before expressing our views on it. I think, this is a fair enough procedure because this a very serious matter and it affects not only the railway safety working but also affects the credibility of a certain institution which has had a high record of integrity and still maintains it.

With these words, I think, I will readily accept the suggestion of the former Railway Minister, Mr. Madhu Dandavate, in saying that all the suggestions of the hon. Members will be noted. Most of them have been discussed in the Budget discussion and we will certainly see what best we can do to keep improving on the overall working of the Railways.

MR. CHAIRMAN: The question is:

"That the Bill to consolidate and amend the law relating to Railways, as reported by the Joint Committee, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: Now we take up clause by clause consideration. The question is:

"That Clauses 2 to 200 stand part of the Bill"

*The motion was adopted*  
*Clauses 2 to 200 were added to the Bill*

MR. CHAIRMAN: The question is:

"That clause 1, the Enacting formula and the long title stand of the Bill."

*The motion was adopted*

*Clause 1, the Enacting Formula and the long Title were added to the Bill*

MR. CHAIRMAN: The Minister may now move that the Bill he passed.

SHRI MADHAVRAO SCINDIA: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted*

MR. CHAIRMAN: I shall now put the Demands for Excess Grants (Railways) for 1986-87 to vote. The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 1987, in respect of the following Demands entered in the second column thereof:-

Demand Nos. 5, 13, 14 and 16."

*The motion was adopted*

15.06 hrs.

APPROPRIATION (RAILWAYS) NO. 3  
BILL \*, 1989

[English]

THE MINISTER OF STATE OF THE  
MINISTRY OF RAILWAYS (SHRI  
MADHAVRAO SCINDIA): Sir, I beg to move

[Sh. Madhav Rao Scindia]

for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1987 in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1987 in excess of the amounts granted for those services and for that year."

*The motion was adopted*

SHRI MADHAVRAO SCINDIA: Sir, I introduce † the Bill.

MR. CHAIRMAN: The Minister may now move that the Bill be taken into consideration.

SHRI MADHAVRAO SCINDIA: Sir I beg to move†:

"That the Bill to provide for the authorisation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1987 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1987 in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill. The question is:

*"That clauses 2 and 3 and the Schedule stand part of the Bill."*

*The motion was adopted*

*Clauses 2 and 3 and the Schedule were added to the Bill*

MR. CHAIRMAN: The question is:

*"That Clause 1, Enacting Formula, and the long Title stand part of the Bill."*

*The motion was adopted*

*Clause 1, the Enacting Formula and the long Title were added to the Bill*

MR. CHAIRMAN: The Minister may now move that the Bill be passed.

SHRI MADHAVRAO SCINDIA: Sir, I beg to move:

*"That the Bill be passed."*

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† Translation/moved with the recommendation of the President.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted*

15.09 hrs.

DISCUSSION UNDER RULE 193

[English]

**Communal Situation in various parts of the country-Contd**

MR. CHAIRMAN: Now we will take up further discussion on the communal situation in various parts of the country, raised by Shri Balwant Singh Ramoowalia on 24th April, 1989. Shri Banatwalla is on his legs.

SHRIG.M. BANATWALLA (Ponnani): Mr. Chairman, Sir, as I stated yesterday in Hazaribagh too there was increasing tension prior to Ramnavmi but there were no preventive measures taken. Even when violence erupted, what was the attitude of the police over there? We find that the Bar Council President himself has alleged that when he asked the police to fire upon the rioters, the police coldly replied that they had no permission to do so. They remained a silent spectator to the orgy of violence over there. Sir, there are serious allegations that the Bihar Military Police personnel, true to its nature, committed atrocities and even looted people. Many innocent people have been arrested. Doors were broken up and people have been severely beaten. Mohammed Usman Ansari and Mohammed Khalil have died of police beating and atrocities. There are reports of mutilated bodies having been found at a village near Sindoor Panchayat in Hazaribagh district. The villagers informed the newsmen that six bodies had been dumped by the police who came in a truck on 18th April. Five more bodies were dumped

on April 21. Bodies were brought in gunny bags. Sir, there is a shocking explanation that such is the usual procedure to dispose off the unclaimed bodies after post-mortem and is not related to riots. What an uncivilised way to dispose off the bodies and what an unabashed and unashamed manner in which admissions have been made! I strongly urge upon the Government to see that the matter is fully investigated into.

Mr. Chairman, Sir, at Kalpi in U.P. miscreants collected a lot of arms and ammunitions and they seemed to have an open General Licence from the Police to go and collect these arms and ammunitions. The Police were informed of these activities and no action was taken. On 17th April, it is shocking that at Mohalla Ram Chabootra, miscreants fired and threw hand grenades under the protective umbrella of the P.A.C. Sir, I may refer to the irresponsible attitude of the Police and the other officers. The District Magistrate at Kalpi was report to have stated that bombs were thrown from a minaret of a mosque. Such was the provocation coming from an authority like the District Magistrate and then the matter was investigated and the SSP himself had to come to the conclusion that such was not the case and the District Magistrate had later on to retrace his statement. This shows the irresponsible attitude with which the Administration has been going on.

Mr. Chairman, Sir, it is imperative to see the question of communalism in its correct perspective. There is a lot of confusion. Some have raised their fingers against the religion. But the fact is that religions passion is not the same thing as communal passion. They are totally different. Similarly, the traditional concept of communal riots as a mere law and order situation, as representing transient social conflicts, as mere economic rivalry, and as tools of political manoeuvres, are not the whole truth. Today it needs to be recognised that communal tensions stem